

**In the Court of the Principal Sessions Judge, Madurai.**

**Present : Thiru. P.Vadamalai, B.Com., B.L.,**

**Principal Sessions Judge, Madurai.**

**Saturday, this the 23<sup>rd</sup> day of January -2021.**

**Crl.M.P.No.485/2021**

Nisha, W/o.Abdullah

... Petitioner/Accused.

**Vs**

State through the Inspector of Police,

Sellur P.S. Cr.No.2577/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.S.Ayyapparaja, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

**Order**

1. Petition filed to relax the Condition.

2. The offence alleged are U/s 294(b), 323, 498(A) and 326(A) of IPC.

3. Both heard.

4. The learned counsel for the petitioner submitted that the petitioner was granted bail by this Court in Crl.M.P. No.6153/2020 dated 4.1.2021 and she has been complying the daily twice condition regularly for 16 days. The learned Public Prosecutor has no serious objection. Hence the condition imposed on the petitioner is totally relaxed.

5. In the result, the condition is totally relaxed. The petitioner shall appear before the concerned Judicial Magistrate on summons and to co-operate with the court for early disposal of the case.

Pronounced by me in Open Court on the 23<sup>rd</sup> day of January -2021.

Sd/- P.Vadamalai

Principal Sessions Judge, Madurai

**Copy to**

1. The J.M.No.2. Madurai.
2. The Inspector of Police, Sellur P.S.
3. The Petitioner through his counsel.